

IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

REVIEW PETITION (C)D.No. 69322 OF 2025

IN

CIVIL APPEAL No. 12272 OF 2025

SEPCO ELECTRIC POWER CONSTRUCTION CORPORATION

... PETITIONER

Versus

GMR KAMALANGA ENERGY LIMITED

... RESPONDENT

O R D E R

1. The application seeking directions for hearing of the Review Petition in open Court is rejected.
2. Delay condoned.
3. The present petition has been filed seeking review of the judgment dated 26.09.2025 passed in C.A. No.12272 of 2025.
4. We have carefully gone through the contents of the Review Petition and the papers appended therewith. We are satisfied that no case for review of the judgment dated 26.09.2025 is made out.
5. The Review Petition is, accordingly, dismissed.

.....2/-

6. As a result, the pending interlocutory application, if any, also stand disposed of.

.....CJI.
(SURYA KANT)

.....J.
(AUGUSTINE GEORGE MASIH)

NEW DELHI;
FEBRUARY 5, 2026

ITEM NO.1010

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (CIVIL)Diary No(s). 69322/2025 In C.A. No. 12272/2025

SEPCO ELECTRIC POWER CONSTRUCTION CORPORATION

Petitioner(s)

VERSUS

GMR KAMALANGA ENERGY LIMITED

Respondent(s)

IA No. 311933/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 311927/2025 - CONDONATION OF DELAY IN FILING REVIEW PETITION

Date : 05-02-2026 This matter was circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

By Circulation

UPON perusing papers the Court made the following
O R D E R

1. The application seeking directions for hearing of the Review Petition in open Court is rejected.
2. Delay condoned.
3. The Review Petition is dismissed in terms of the signed order.
4. As a result, the pending interlocutory application, if any, also stand disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(signed order is placed on the file)

(MANOJ KUMAR)
COURT MASTER (NSH)